<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 1423 OF 2018 IN DFR NO. 3635 OF 2018 & IA NO. 1424 OF 2018

Dated: 8th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Mukesh N Acharya

Mukesh N Acharya			 Appellant(s)
		Versus	
Reliance Infrastructure Limited & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Ms. Vibhooti Malhotra Mr. Anand Verma	
Counsel for the Respondent(s)	:	Mr. Hasan Murtaza for R-1	

<u>ORDER</u>

Issue notice to the Respondents returnable on 24.10.2018. Mr. Hasan Murtaza takes notice on behalf of Respondent No.1 and seeks a week's time to file objection to the interlocutory applications. Dasti, in addition, is permitted.

A week's time is granted to learned counsel for respondent No.1 to file objection to the interlocutory applications. He may file the same on or before 15.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 22.10.2018 with advance copy to the other side.

List the matter on 24.10.2018.

(S.D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson